

NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/10/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCA/58/2016
NAME OF THE PETITIONER(S) : Regenix Drugs Ltd
NAME OF THE RESPONDENT(S) :
UNDER SECTION : 621 A

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

(1) RABI NARAYAN P A C Practising company
secretary for
applicant.



(2) V.M. SHIVAKUMAR
[M/S. SHIVAKUMAR +
JURESH]

Counsel for SEBI



ORDER

Counsel for petitioner present. Shri V.M.Shivakumar, Standing Counsel for SEBI present. Counsel for petitioner submitted an affidavit along with documents in relation to the offer made to the investors for surrendering the shares and getting their money back, the copy of which is served on the counsel representing SEBI. In this case, beneficiaries are identifiable and notices have been issued by the petitioner to all of them. The company has received affidavits of 1464 out of 1978 beneficiaries, stating that they do not want the money back. The petitioner files a sample of the affidavits received from the investors. Counsel for respondent partly argued the matter and prays more time to study the documents received and to verify as to whether or not the order issued by SEBI has been complied with and to seek instructions from SEBI Headquarters. He is also directed to enlighten the Bench about the practice/procedure which has been followed by SEBI in the cases of the like-nature. At request, four weeks's time is granted. Put up on 30.11.2016 at 10.30 A.M.

(Ch Mohd Sharief Tariq)
Member (Judicial)

(K.Anantha Padmanabha Swamy)
Member (Judicial)